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O.A. No. 537 of 2011

S. Bhagavati Rao ..... Applicant  
Vs  
Union of India & Ors. .... Respondents

Order dated: 18.08.2011

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (Admn.)  
&  
Hon'ble Shri A. K. Patnaik, Member(Judl.)

Heard Mr. S.S.K.Subudhi, Ld. Counsel for the applicant and Mr. S.K.Ojha, Ld. Standing Counsel appearing for the Respondent-Railways, on whom a copy of this O.A. has already been served.

2. The present O.A. has been filed by the applicant, who while working under the Railways has since been retired on superannuation, seeking following relief:

“ (i) .....

(ii) .... to direct the respondent No.2 to release family railway traveling pass a family medical identity card in respect of the family members of the applicant and may accept the name of the family members i.e. name of S. Rajeswari as his wife and S. Sandhyarani and S. Tarakeswari as his two daughters for the purpose of family pension as shown in Annexure-2 within a stipulated period.”

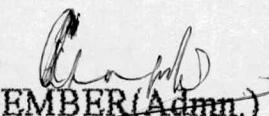
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3. It is the case of the applicant that though he has filed a detailed representation as per Annexure-3 dated 20.05.2011 ventilating his grievance, the same is still pending consideration.

4. Accordingly, as agreed to by the Ld. Counsel for the parties, without going into the merit of the case, we, at this stage, direct Respondent No.3 to consider the pending representation as at Annexure-3 and pass a reasoned order within a period of 45 days from the date of receipt of a copy of this order.

5. With the above observation and direction, the O.A. stands disposed of.

6. Send copy of this order to the Respondents and free copies of this O.A. be handed over to the Ld. Counsel for the parties.

  
MEMBER (Judl.)

  
MEMBER (Admn.)

RK